

GOVERNMENT OF INDIA  
MINISTRY OF PANCHAYATI RAJ

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2547**

ANSWERED ON 02.08.2018

**Honorarium to Members of PRIs**

2547. PROF. SAUGATA ROY:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the Government has any proposal to hike the monthly honorarium being paid to the Members of three tier Panchayati Raj Institutions in the country, if so, the details thereof;
- (b) whether the Government intends for a uniform policy nationwide in this regard;
- (c) if so, the details thereof; and
- (d) the details of honorarium presently being paid to them in various States of the country, State/UT-wise?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ  
(SHRI PARSHOTTAM RUPALA)

(a) to (d) 'Panchayat' is a State subject and, provision/ payments of honorarium to members of Panchayati Raj Institutions (PRIs) is made by respective States. States follow different norms as per their respective *Panchayati Raj Acts/ Rules/ Notifications*. There is no proposal/ policy under consideration in the Ministry of Panchayati Raj (MoPR) for a nationwide uniform policy and no centralized data is maintained by MoPR in this regard.

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